



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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August 31, 2023

Directions under Section 35 A read with section 56 of the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies) – Shree Mahalaxmi Mercantile Co-operative Bank Ltd., Dabhoi (Gujarat)

The Reserve Bank of India issued Directions to Shree Mahalaxmi Mercantile Co-operative Bank Ltd., Dabhoi (Gujarat), under Section 35A read with Section 56 of the Banking Regulation Act, 1949 (AACS), vide Directive AMD.DOS.SSM.No.S1561/11-03-203/2022-2023 dated March 02, 2023, for a period of six months up to September 03, 2023.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to further extend the period of operation of the Directive beyond September 03, 2023.
3. Accordingly, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949 (AACS), hereby extends the Directive for a further period of three months from September 03, 2023 to December 02, 2023, subject to review.
4. Other terms and conditions of the Directives under reference shall remain unchanged.

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(Yogesh Dayal)
Chief General Manager